



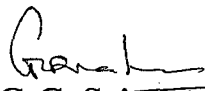
**ORDER (Oral)**

**By Dr. G.C. Srivastava, Vice Chairman -**

This Original Application has been filed seeking directions to the respondents to complete the departmental enquiry within a specified time of three months. It is noticed that the charge sheet was issued on 17.2.2006 (Annexure A-6) and the enquiry officer was appointed on 21.3.2006 and again on 6.7.2006. The learned counsel for the applicant submitted that there has been no progress in the enquiry after appointment of the enquiry officer. Accordingly, it has been prayed that the respondents may be directed to complete the enquiry expeditiously and if possible within a specified period. Since the enquiry is at the very initial stage, we do not think it appropriate to lay down any specific time period for completing the enquiry but we would like to direct the respondents to complete the enquiry expeditiously provided the applicant co-operates. Accordingly, we are of the view that ends of justice would be met by directing the respondents to complete the enquiry expeditiously and <sup>we</sup> also direct the applicant to co-operate with the enquiry. In case the applicant co-operates with the enquiry proceedings, we would expect that the enquiry would be completed within a period of one year from today. Be it noted that we have not expressed any opinion on the merits of the case.

2. With this direction the Original Application is disposed of.

  
**(A.K. Gaur)**  
**Judicial Member**

  
**(Dr. G.C. Srivastava)**  
**Vice Chairman**

"SA"

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on 22/12/06  
